



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-21122021-232029  
CG-DL-E-21122021-232029

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 63] नई दिल्ली, सोमवार, दिसम्बर 20, 2021/अग्रहायण 29, 1943 (शक)  
No. 63] NEW DELHI, MONDAY, DECEMBER 20, 2021/AGRAHAYANA 29, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 20th December, 2021/Agrahayana 29, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 18th December, 2021 and is hereby published for general information:—

### THE CENTRAL VIGILANCE COMMISSION (AMENDMENT) ACT, 2021 (No. 46 OF 2021)

[18th December, 2021.]

An Act further to amend the Central Vigilance Commission Act, 2003.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Vigilance Commission (Amendment) Act, 2021.

Short title and commencement.

(2) It shall be deemed to have come into force on the 14th day of November, 2021.

45 of 2003.

2. In section 25 of the Central Vigilance Commission Act, 2003, in clause (d), the following provisos shall be inserted, namely:—

Amendment of section 25.

"Provided that the period for which the Director of Enforcement holds the office on his initial appointment may, in public interest, on the recommendation of the Committee under clause (a) and for the reasons to be recorded in writing, be extended up to one year at a time:

Provided further that no such extension shall be granted after the completion of a period of five years in total including the period mentioned in the initial appointment;"

Repeal and savings.

**3.** (1) The Central Vigilance Commission (Amendment) Ordinance, 2021 is hereby repealed. Ord. 9 of 2021.

(2) Notwithstanding such repeal, anything done or any action taken under the Central Vigilance Commission (Amendment) Ordinance, 2021, shall be deemed to have been done or taken under the provisions of this Act. Ord. 9 of 2021.

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DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*